Sr. No. 3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

WP(C) PIL No. 41/2019 EMG-CM No. 18/2020 CM No. 2280/2020 (Through Video Conference)

Inhabitants of Village Saddal th. Kunj Lal

.. Applicant Appellant(s)

Through:- Ms. Deepika Mahajan, Advocate. (on Voice call from her Office at Jammu)

v/s

The State of J&K

....Respondent(s)

Through:- Mr. S. S. Nanda, Sr. AAG (on Voice call from his Office at Jammu) Mr. Amit Gupta, AAG (on Voice call from his Office at Jammu)

HON'BLE THE CHIEF JUSTICE

(on Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE (on Video Conference from High Court at Jammu)

ORDER 02.06.2020

01. A status report dated 1st June 2020 has been filed by the Tehsildar Headquarters. However, copy thereof has not been furnished to Ms. Deepika Mahajan, who appears for the petitioner.

02. Let a copy be furnished to Ms. Deepika Mahajan, learned counsel for the petitioner.

03. The petitioner has at page-43 of the paper book placed a list of migrants dated 14th September 2018 of Tehsil Moungri who stand rehabilitated at Village Sui District Udhampur. This list which is signed by

Mr. B. S. Wazir, Naib Tehsildar, Assistant Collector 2nd Class, Udhampur (J&K) contains the names of 45 families.

The respondents shall give the details of the allotments effected to these migrants who have been identified by the Naib Tehsildar.

04. List on 16th June 2020.

(RAJNESH OSWAL) (GITA MITTAL) JUDGE CHIEF JUSTICE

Jammu 02.06.2020 SUNITA

